

is now 2 1/2 years since then. We are now in November 1966. Must it take more than 2 1/2 years for the report to come before the House?

Mr. Speaker: Can the Minister give any special reasons?

Shri Raj Bahadur: I have already laid a statement. The control and direction of this particular body was transferred to the Ministry of Information and Broadcasting from the Ministry of Finance only in August 1964. The report of 1963-64 relates to a period when the control was under the Ministry of Finance. There was, therefore, inevitable delay. I have already indicated all that in full in the statement.

12.55 hrs.

DEMANDS FOR SUPPLEMENTARY GRANTS (KERALA), 1966-67

The Minister of Finance (Shri Sachindra Chaudhuri): Sir, I beg to present a statement showing Supplementary Demands for Grants in respect of State of Kerala for 1966-67.

12.55 1/2 hrs.

DEMANDS FOR SUPPLEMENTARY GRANTS (RAILWAYS), 1966-67

The Minister of Railways (Shri S. K. Patil): Sir, I beg to present a statement showing Supplementary Demands for Grants in respect of the Budget (Railways) for 1966-67.

श्री किशन पटनायक (सम्बलपुर) :
जिन को आप रेलवे बजट पेश करने के लिये बुना रहे हैं उन के साथ से कितने लोगों का कल्ल हुआ है इस का भी ध्यान में रखना चाहिये और ऐसे कालिज को स्टेटमेंट रखने की इजाजत नहीं देनी चाहिये ।

Mr. Speaker: We are not concerned with that now. Hon. Members should not in this way obstruct the proceedings of the House.

12.56 hrs.

STATEMENT RE: COMMON-WEALTH PRIME MINISTERS' CONFERENCE

The Minister of External Affairs (Shri Swaran Singh): Sir, with your permission I would like to place a copy of the statement on the Table of the House. It is a long statement.

Mr. Speaker: It is a twelve-page statement. It cannot be read just now. He may place it on the Table.

Shri Swaran Singh: I also place on the Table a copy of the communique issued at the end of the Conference. [Placed in Library. See No. LT-7227/66].

The Minister of Information and Broadcasting (Shri Raj Bahadur): Sir, the hon. Member, Shri Kishen Pattnayak used the word "Kathal". It must be withdrawn or expunged. (Interruption).

Shri D. C. Sharma (Gurdaspur): Sir, the statement should be circulated to Members so that we can put some questions.

Mr. Speaker: It will be circulated.

12.57 hrs.

RE: MOTION UNDER RULE 388—
Contd.

Mr. Speaker: Shri Hari Vishnu Kamath—Motion under Rule 388—what is the latest position?

The Minister of Parliamentary Affairs and Communications (Shri Satya Narayan Sinha): Sir,....

Shri Hari Vishnu Kamath (Hoshangabad): Sir, you have called him or me?

Mr. Speaker: I have called him but I wanted to know whether, because the other day we held it over, any agreement has been reached.

Shri Satya Narayan Sinha: I would request the hon. Member, through you, Sir, to kindly hold it over till tomorrow.

Shri Hari Vishnu Kamath: Mr. Speaker, Sir, we on this side of the House are anxious that the business should be carried on.

Mr. Speaker: If there is no agreement he may move his motion.

Shri Hari Vishnu Kamath: He must give reasons why he wants to hold it over till tomorrow.

Shri Nambiar (Tiruchirapalli): Will anything tangible come out by tomorrow?

Shri Satya Narayan Sinha: When we had that informal conference with you, Sir, I had said that we should have some time to consult our friends (*Interruption*). If they are not prepared to concede, then let it be put to vote.

श्री रामसेवक यादव (बागवकी) :
श्रीमान्, प्रश्न यह नहीं है कि इस को माना जा रहा है या नहीं बल्कि यह बात है कि जब एक दिन के लिए इस को स्थगित किया गया प्रधान मंत्री के प्रयास के लिये और उस का कोई नतीजा नहीं निकला तो मैं जानना चाहता हूँ कि मंत्री महोदय अब किन कारणों से इसे स्थगित करना चाहते हैं ?

अध्यक्ष महोदय : उन्होंने जो कहना था वह कह दिया ।

Shri A. K. Gopalan (Kasergod): Sir, why is it that it is not being taken up today? It is not such an important thing that it has to be discussed by the Cabinet.

Mr. Speaker: If hon. Members want that it should be taken up, I cannot have any objection.

Shri Daji (Indore): Sir Shri Kamath rightly said that we are not pressing that the issue should be taken up only today. If postponement is required for finding a way out, the

attitude should be different. The Minister's attitude was, let it be put to vote. This does not augur well for any settlement. If there is a sincere desire to come to a settlement, one day's delay does not make much difference, but if it is only to forestall every move of the Opposition then certainly we cannot agree to it.

Shri Satya Narayan Sinha: My hon. friend has misunderstood me. I have requested for time. I again request for time. If you do not agree, what else can we do?

Shri A. K. Gopalan: You must also say what the reasons are. We must know for what reasons you are requesting for time. When a request is made, the reasons also must be known (*Interruption*). The other day it was discussed here. The members of the Business Advisory Committee were actually treated with contempt. Not a single member said here that it was discussed in the Committee. While they were going away it was mentioned. The question is a very simple one. Let it be discussed by the Business Advisory Committee and a decision taken.

Mr. Speaker: You are going into the merits of the case.

Shri Satya Narayan Sinha: That day I would have discussed this matter. Unfortunately, Saturday and Sunday were holidays and most of the Members were not available. The Prime Minister was also not available. Therefore, I request for time. Instead of taking it up today let us take it up tomorrow.

Shri A. K. Gopalan: What is the difficulty?

Mr. Speaker: That is what he is explaining. The other day when we sat together he said that he will consult his colleagues. Now he says that because Saturday and Sunday intervened he has not been able to consult them as some of them were

out. Now that they have come he wants to consult them.

13 hrs.

Shri A. K. Gopalan: That day we took about one hour for discussing this matter and we were all very much agitated on that day. The Minister should have thought about that aspect and consulted the Prime Minister, if necessary, and come with some agreed proposals. It is a very important matter. They could have consulted the Prime Minister earlier. The way in which the opposition is treated is very bad... (*Interruptions*).

Shri Hari Vishnu Kamath: I only want an assurance from you, Sir, that there will not be any need to give fresh notice and that it will automatically be put on the list of business for tomorrow. Because, may I invite your attention to the fact that the House, in its wisdom or otherwise, adopted the Report that day, to the effect that miscellaneous items should be concluded by 12.30. Today, it is 1 O'clock now and yet...

Mr. Speaker: That is because of other reasons.

Shri Hari Vishnu Kamath: So I would request you to ensure that this item comes in the list of business tomorrow, automatically, without any need for giving fresh notice.

Mr. Speaker: When the House holds it over, it will certainly come tomorrow.

13.02 hrs.

COMPANIES (AMENDMENT) BILL*

The Minister of Law (Shri G. S. Pathak): I beg to move for leave to introduce a Bill further to amend the Companies, Act, 1956.

Mr. Speaker: The question is:

"That leave be granted to introduce a Bill further to amend the Companies Act, 1956."

The motion was adopted.

Shri G. S. Pathak: I introduce the Bill.

13.02½ hrs.

STATEMENT RE: COMPANIES (AMENDMENT) ORDINANCE, 1966

The Minister of Law (Shri G. S. Pathak): I beg to lay on the Table a copy of the explanatory statement giving reasons for immediate legislation by the Companies (Amendment) Ordinance, 1966, as required under rule 71(1) of the Rules of Procedure and Conduct of Business in Lok Sabha. [*Placed in Library. See No. LT-7228/66*].

13.03 hrs.

METAL CORPORATION OF INDIA (ACQUISITION OF UNDERTAKING) BILL*

The Minister of Mines and Metals (Shri S. K. Dey): I beg to move for leave to introduce a Bill to provide for the acquisition of the undertaking of the Metal Corporation of India Limited for the purpose of enabling the Central Government in the public interest to exploit, to the fullest extent possible, zinc and lead deposits in and around the Zawar area in the State of Rajasthan and to utilise those minerals in such manner as to subserve the common good.

Mr. Speaker: The question is...

Shri U. M. Trivedi (Mandsaur): Before it is put to the House, may I ask for an explanation from the Minister? The preamble says "for the purpose of enabling the Central Government in the public interest to

*Published in Gazette of India Extraordinary, Part II, Section 2, dated 7-11-1966.